## **ORISSA ACT IV OF 1947**

## THE SAMBALPUR LOCAL SELF-GOVERNMENT (AMENDMENT) ACT, 1947

[Received the assent of the Governor on the 14th March 1947 first published in the Orissa Gazette on the 21st March 1947]

AN ACT TO AMEND THE SAMBALPUR LOCAL SELF-GOVERNMENT ACT, 1939

WHEREAS it is expedient to amend the Sambalpur Local Self-Government Act, 1939, for the purpose hereinafter Orissa Acts appearing;

Short title and commencement.

- 1. (1) This Act may be called the Sambalpur Local Self-Government (Amendment) Act, 1947.
  - (2) It shall come into force on the first day of April 1947. (\*)

Amendment of section 134, Orissa Act VI of 1939. 2. In section 134 of the Sambalpur Local Self-Government

Act, 1939, for sub-section (1) the following sub-section shall be Orissa Act substituted, namely:—

VI of 1939.

- "(1) a) The District Board shall, in a meeting specially convened for the purpose, impose an additional rate or cess for the purposes of this Part at the rate of 6½ per cent of the kamiljama assessed on every Zamindari and malguzari village of any estate or mahal.
- (b) With the previous sanction of the Provincial Government the District Board may, by a resolution passed by a majority of members present at a special meeting convened for the purpose, impose a further rate or cess at a rate not exceeding 3½ per cent of the kamiljama on every Zamindari and malguzari village of an estate or mahal, in addition to the rate or cess imposed under clause (a) of this sub-section:
- Provided that the rate or cess levied by the District Board shall not be reduced without the previous sanction of the Provincial Government.
- Explanation—For the purposes of this sub-section kamiljama assessed on every Zamindari and malguzari village of any estate or mahal shall be deemed to be a sum equivalent to sixty per cent of the total assets of such village calculated in the manner prescribed for determination of the land revenue payable in respect thereof."

<sup>(\*)</sup> Note—Extended to the district of Sambalpur partially-excluded areas by notification No. 2628-L.S.-G., dated the 20th May 1947, with modifications (Vide Orissa Gazette, dated the 23rd May 1947, Part III, page 138).